(d) The details regarding the implen-tation of the All India Rural Credit Survey Committee are also dealt with in the Report of the Rural Credit Review Committee 1969.

The statement below indicates the progress made as a result of implementing these recommendations :—

	1955-56	1971-72
	(Rs. in crores)	(Rs. in crores) (Provi- sional)
 (i) Loans from the Reserve Bank for participation in the share capital of cooperative institutions (Out- standing) (ii) Refinance pro- vided by Re- serve Bank for agricultural pur- poses : 		107.58
(a) Short-term limits sanc- tioned Outstanding at the end of the year	30 13	408.92 153.93
 (b) Medium-term Amount sanc- tioned . Amount drawn (c) Investment in Central Land Mortgage Bank 	1	20.62 6.15
debentures in- cluding Rural debentures . (d) Medium-term conversion loans	0.	1 5.50
(i) Amount drawn (iii) Loans advanced	Nil 	31.39 23.80
by cooperatives to Agriculturists (a) Short-term (b) Medium-term (c) Long-term	36.16 13.46 2.86	73.80

In addition, the reorganisation of State Cooperative Banks was completed, the Central Cooperative Banks reorganised and reduced from 505 in 1950-51 to 343 in 1972-73 and the Primary Societies reorganised to form viable units resulting in reduction in their number from 2.12 lakhs in 1960-61 to 1.59 lakhs in 1971-72. The National Cooperative Development Corporation also provided assistance of the order of Rs. 101.79 crores upto 31-3-72 for various cooperative development programmes.

Wheat Bran Scandal

1378. SHRI SANAT KUMAR RAHA-Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government are aware or the wheat bran scandal in West Bengal •

(b) if so, whether Government have called for any report on this wheat bran affairs from the State Government; and

(c) whether similar report of wheat bran business has been received by the Centre from any other State ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) to (c) Government are aware of certain alleged irregularities in the sale and disposal of wheat bran in West Bengal. The State Government, who as the licencing authority are competent to take action are already seized of the matter.

No other serious complaints have come to the notice of Government regarding sale and disposal of wheat bran in other States so far.

Reconstitution of Sanskrit Council

1399. SHRI SHYAM LAL YADAV : SHRI D.Y. PAWAR :

Will the Minister of EDUCATION SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Central Sanskrit Council is being reconstituted;

(b) whether it is a fact that the reconstitution of the* Council is long over due and if so, the reasons for the delay;

(c) whether some fresh responsibilities are being entrusted to the Central Sanskrit Council; and

(d) if so, the details thereof?

Transferred from the 30th August, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL to the Andhra Pradesh Motor Vehicles Rules, WELFARE AND IN THE DEPARTMENT OF 1964. [Placed in Library. *See* No. LT-5501/73.] CULTURE (SHRI D.P. YADAV) :

(a) The Kendirya Sanskrit Parishad has been reconstituted.

(b) No Sir.

(c) Advisory function of the Parishad Pradesh Motor Vehicles Rules, 1964. continues to remain the same.

(d) Does not arise.

PAPERS LAID ON THE TABLE

I. Annual Accounts (1971 1973) of the Visakhapatnam Port Trust and Audit Report thereon

II. Annual Accounts (1971-73) of the Madras Port Trust and Audit Report thereon

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRA-NSPORT (SHRI M. B. RANA): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Annual Accounts of the Visakha patnam Port Trust for the year 1971-73 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. *See* No. LT- 5498/73.]

II. A copy (in English and Hindi) of the Annual Accounts of the Madras Port Trust for the year 1971-72 and the Audit Report thereon. [Placed in Library. See No. LT-54gg/73.]

Government of Andhra Pradesh

Notifications

SHRI M. B. RANA: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Government of Andhra Pradesh, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with (iii) "f clause (c) of the sub-clause Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh-(i) Notification G.O.Ms. No. 1295, Home (Transport-1) dated the 15th September, 1973, publishing amendments to the Andhra Pradesh Motor Vehicles Rules, 1964. [Placed in Library. See No. LT-5501/73.]

(ii) Notification G.O.Ms. No. 651 Home (Transport-I) dated the i₂th January, 1973, publishing amendments to the Andhra Pradesh Motor Vehicles Rules 1964. [Placed in library. *See* No LT-5579/73.J

(iii) Notification G.O.Ms. No. ?K Home (Transport-I) dated the iqth May, 1973, publishing an amendment (iv) Notification G.O.Ms. No- 5'47'r Home (Transport-I) dated the 1st June, 1973 publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(v) Notification G.O.Ms. No. 548' Home (Transport-I) dated the 1st June, 1973, publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(vi) Notification G.O. Ms. No. 599 (Transport-I) Home dated the 6th June. 1973, publishing amendments Andhra to the Pradesh Motor Vehicles 1964. Rules.

(vii) Notification G.O.Ms. No. 649-Home (Transport-I), dated the 12th June, 1973, publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(viii) Notification G.O.Ms. No. 650, Home (Transport-I), dated the 12th, June 1973, publishing an amendment to the Andhra Pradesh Motor Vehicles Rules, 1964.

(ix) Notification G.O.Ms. No. 687, Home (Transport-I), dated the 15th June, 1973, publishing an amendment the to Andhra Pradesh Motor Vehicles Rules, 1964. [Placed in Library. *See* No. LT-5579/73 for (iv) to (ix).]

(b) Statements (in English and Hindi) giving reasons for not laying simultaneously Hindi version of the notifica-. tions mentioned at (a)(i) to (ix) above [Placed in Library. *See* No. LT-5579/73. J

The Motor Vehicles (Diplomatic and Consular Officers Vehicles) Registration (Amendment) Rules 1973

SHRI M.B. RANA: Sir, I also beg to lay on the Table a copy in (English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification S.O. No. 1431, dated the 8th May, 1973, publishing the Motor Vehicles (Diplomatic and Consular Officers Vehicles) Registration